

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No.441/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Vistar Financiers Pvt.Ltd.-Vs-Datre Corporation Limited	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

NEHA SOMANI, PCS

Vistar /

Financial  
Creditor

*Somani*  
9/11/2017

RAKESH AGARWAL

Insolvency  
Professional

*Rakesh*  
9/11/2017

**ORDER**

Ld. Insolvency Resolution Professional (IRP) and the Ld. Counsel for the financial creditor is present.

Ld. IRP has informed that at the first meeting of Committee of Creditors (CoC), CoC has approved his name for being appointed as Resolution Professional.



IRP is directed to file the minutes of the CoC meeting along with the progress report so that we can pass appropriate order in this respect.

List on 29/11/2017 for filing of Progress Report.

DR

(Jinan K.R.)  
Member (J)

DR

(Vijai Pratap Singh)  
Member (J)